CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

O.A.No.890 of 1993   Date of Decision: 27.8.93

Vasudev & others ....Applicants

Versus

Union of India & others ....Respondents.

CORAM:

Hon'ble Mr.J.P.Sharma,Member(J)

Hon'ble Mr.S.R.Adige, Member(A)

For the applicants: Shri B.R.Rohtagi,counsel.

For the respondents: Shri N.K.Agarwal,Counsel.

JUDGMENT
(By Hon'ble Mr.S.R.Adige ,Member(A).)

This is an application filed by Shri Vasudev,
Assistant Superintendent, Claims Branch,Headquarters
Office, Northern Rlwy. New Delhi & 2 others praying that the
seniority list of Assistant Superintendents and
Head Clerks of the staff of the Claims Branch
dated 27.1.92(Annexure-P3) be quashed and the
seniority list issued on 30.5.91 (Annexure-P2)
be restored.

2.   The impugned seniority list is stated to
have been prepared in accordance with the principles
laid down in the judgment of the Allahabad Bench
of this Tribunal in the case of Shri Veerpal Singh
Chaushan, and revised keeping in view the orders
of the Principal Bench of CAT dated 20.12.91 in
O.A. 2023 of 1990 and O.A.No.2024 of 1990. In the
body of the order circulating the impugned seniority
list, it has been stated that the objections, if any,
may be submitted within one month.

3.   It appears that the applicants along with
others submitted objections by their representation
dated 11.2.92 (Annexure-P.13) and the respondents

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have also acknowledged the receipt of the same
vide their letter dated 13.2.92(Annexure-P14).It
appears that this representation has still not
been disposed of.

4.   Shri B.R.Rohtagi, learned counsel appeared
for the applicants and Shri N.K.Agarwal appeared
for the respondents.

5.   We direct the respondents to dispose of
the representation filed by the applicants and
others in accordance with law, by means of a speaking
order preferably within three months of the date
of receipt of a copy of this order.

6.   This application is disposed of accordingly.
No costs.

(S.R.ADIGE)   (J.P.SHARMA) 27.8.93
MEMBER(A)   MEMBER(J)

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